

-ASSESSMENT OF NIZAM'S PROPERTY

*531. SHRI M. M. DHARIA:
SHRI Y. ADINARAYANA
REDDY: SHRI KOTA
PUNNAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India have verified the correctness of the list of properties submitted by the late Nizam of Hyderabad under the Covenant dated 25th January, 1950; and

(b) what is the total wealth of the late Nizam assessed for wealth and income tax purposes?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) The list of private properties furnished by the late Nizam of Hyderabad was examined by the then Hyderabad Government and finalised by the Government of India in consultation with them.

(b) The net wealth assessed under the Wealth-Tax Act for the assessment year 1957-58 was about Rs. 10 crores. The assessments for subsequent years have not yet been finalised.

**PROPERTIES OF INDIAN NATIONALS
TAKEN OVER BY PAKISTAN**

*532. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at the time of the last Indo-Pakistan conflict, the Pakistan Government took over all moveable and immoveable properties of Indian Nationals residing in Pakistan:

(b) if the reply to part (a) above be in the affirmative, whether these properties have since been returned; and

(c) whether there is any scheme for paying compensation to the persons whose properties were not returned?

1046RS—2.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir. On the outbreak of hostilities between India and Pakistan in August-September, 1965 all properties and assets of Indian nationals' firms and institutions in Pakistan were seized by the Government of Pakistan under the Defence of Pakistan Rules.

(b) No, Sir. In accordance with Article 8 of the Tashkent Declaration, the Government of India have made repeated attempts to discuss this question with the Government of Pakistan in order to secure the release of the seized properties and assets of Indian nationals. The Government of Pakistan have made no favourable response to our proposals so far.

(c) The Government of India are continuing their efforts to secure the return of these properties.

**†[MIZO YOUNGMEN IN DELHI
UNIVERSITY HOSTEL**

दिल्ली विश्वविद्यालय के छात्रावास

में मिजो युवक

*533. श्री सुन्दर सिंह भण्डारी: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जून, 1967 में दिल्ली विश्वविद्यालय के विदेशी छात्रों के छात्रावास में दो मिजो युवक कुछ दिनों के लिये ठहरे थे ;

(ख) क्या यह सच है कि ये मिजो युवक एक अरब छात्र के कमरे में ठहरे थे और चीनी दूतावास के एक अधिकारी ने वहां इनसे भेंट की थी; और

(ग) क्या यह सच है कि कतिपय अरब छात्रों ने पाकिस्तानी तथा चीनी दूतावासों के साथ अपना सम्पर्क बना रखा है और वे अक्सर वहां आते-जाते हैं ?

*533. SHRI SUNDAR SINGH BHANDARI: Will the Minister of HOME AFFAIRS be pleased to state:

†[] English translation.